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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1694/1997

This the 29th day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

1. Shiv Nath Singh,  
Sanad No. N-3416,  
S/O Shri Shadi Ram,  
R/O B-310, Jahangir Puri,  
Delhi.
2. Trilok Nath,  
Sanad No. 3870,  
S/O Shri Ramji Lal,  
R/O 29/31, Mal Road,  
New Delhi. ... Applicants

(By Shri S. K. Gupta & Shri U. Srivastava, Advocates)

- Versus -

1. Govt. of N.C.T.  
through Director General,  
Home Guards & Civil Defence,  
C.T.I. Complex,  
Raja Garden, Delhi.
2. Commandant,  
Home Guards,  
C.T.I. Complex,  
Raja Garden, Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Heard the learned counsel for the applicants on  
admission.

The applicants were appointed as Home Guards  
under rule 3 of the Delhi Home Guard Rules, 1959.  
Their services were dispensed with. They made  
representations on 11.1.1995 against the termination  
of their services. The learned counsel for the

*Yours*

applicants says that the representations have not been decided so far. Accordingly, he prays for a direction to the respondents to decide their representations within a specific period.

We are of the view that looking into the nature of relief claimed, this O.A. can be disposed of at the admission stage. Accordingly, we direct the respondents to dispose of the aforesaid representations of the applicants within a period of three months from the date of receipt of a copy of this order. In case the applicants feel aggrieved by any adverse order on their representations, they shall have liberty to file an application under Section 19 of the Administrative Tribunals Act, 1985, and if such an application is filed, it shall be disposed of in accordance with law.

Accordingly, this O.A. is finally disposed of.

*KM*

( K. M. Agarwal )  
Chairman

*N.Sahu*  
( N. Sahu )  
Member (A)

/as/